

[Smt. Dil Kumari Bhandari]

also. This can be helpful in earning valuable foreign exchange.

I request the Central Government to provide adequate financial assistance to the State Government of Sikkim to encourage bamboo plantation there.

- (v) **Need for conversion of Palamaner Ananthapur Kurnool Chittoor Naidupeta Tirupati and Palamaner Venkatagiri-Kota Roads as national highways**

SHRI M.G. REDDY CHITTOOR: Mr. Deputy-Speaker, Sir, I wish to bring the following matters under Rule 377.

The length of National Highways in Andhra Pradesh is 2352 kilometres only which falls short by 3188 kilometres to make up 5540 kilometres as per norms. Andhra Pradesh is one of the few States where no State Roads were upgraded as National Highways since inception. The State Government have proposed upgrading the following State Roads as National Highways in the State of Andhra Pradesh.

1. Palamaner to Ananthapur connecting N.H. 4 to N.H. 7;
2. Kurnool to Chittoor - 369 kilometres;
3. Naidupeta - Tirupati - Chittoor connecting N.H. 5 and N.H. 4 - 130 kilometres;
4. a) Palamaner - Venkatagiri Kota - Kuppam (in Andhra Pradesh) Vepanapalli - Krishnagiri (in Tamil Nadu) - 160 kilometres.
b) Palamaner - Kolar Gold Fields (KGF) - 100 kilometres.

As such I humbly request the Central Government for early conversion of above mentioned State Roads as National High-

ways for the proper development of the backward area.

- (vi) **Need to clear applications for grant of licences for setting up new sugar factories in Uttar Pradesh**

[Translation]

SHRI JANARDAN MISHRA (Sitapur): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards this important issue under rule 377.

Although, India is the largest sugar producing country in the world, yet from the production point of view India hardly fulfills the domestic requirements. Uttar Pradesh is the largest sugar producing state of India and sugar industry is the biggest industry of the State. Approximately 30 lakh sugarcane growers and lakhs of labourers are directly associated with it, but only 33% of the total sugarcane production is crushed and remaining 67% sugarcane is used in 'Khandsari' units, jaggery, fodder and seeds etc. only. In this way two-third of the total production of sugarcane can't be crushed. At present the Union Government is helping in setting up the co-operative and public sector mills for crushing sugarcane but due to economic constrains the Government is unable to set-up the mills required for it. As private sector is being encouraged to set-up other industries under new-industrial policy, I think, similarly it should be encouraged to set up sugar mills also so that the sugarcane produced by the farmers can be crushed and they can get proper price of their produce. From this point of view only the Government of Uttar Pradesh has sent the proposals to the Union Government with its recommendations for setting up sugar mills in private sector which are still lying pending for approval.

Therefore, I submit to the Union Minister of agriculture to immediately issue licences considering all the applications for setting up the with submitted by the Government of Uttar Pradesh, so that crushing

facilities may be provided in Uttar Pradesh and growing discontentment among the farmers may be removed.

(vii) **Need to constitute a Bundelkhand Development Council with adequate Centre: Funds**

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards this important issue under rule 377.

Well-known historical Bundelkhand area of Madhya Pradesh and Uttar Pradesh comprises 1 districts of Madhya Pradesh and 5 districts of Uttar Pradesh. Water resources of this are common. Drinking water and irrigation facilities are possible only by the joint efforts of the Governments of the both the States. But the problems of irrigation and drinking water facilities are not solved.

Means of transport can only be strengthened by the joint efforts of both the Governments. In these circumstances, it is requested to the Central Government that a Bundelkhand Development Council should be constituted, for which there should be a separate financial budget and the Central Government should provide necessary financial help for this purpose.

SHRI AVTAR SINGH BHADANA (Faridabad): Mr. Deputy Speaker, Sir, I would like to submit that 75 percent of the telephone lines in my constituency are not functioning. (Interruptions).

[English]

MR. DEPUTY SPEAKER: Whatever you have given in writing, you have to read that and that only goes on the record.

(Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, the Rule does not say it in so many words.

(Interruptions)

MR. DEPUTY SPEAKER: I appreciate him because he is speaking for the first time. We have got a great liking for his efforts. But the question is whatever text has been approved by the Speaker, only that shall go on record.

(Interruptions)

MR. DEPUTY SPEAKER: Have you given it in writing?

(Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, I am on a point of order. (Interruptions) Sir, kindly permit me. On this matter only, I am on a point of order. Kindly see Rule 377.

(Interruptions)

MR. DEPUTY SPEAKER: I will tell you about the Rule. According to Rule 377 (c), sub-clause 2, only the text approved by the Speaker shall go on record. Therefore, whatever you have given in writing, you have to read that and that only goes on record.

(Interruptions)

SHRI PAWAN KUMAR BANSAL: If you do not find anything, which has to be recorded, than that is a different things. (Interruptions)

MR. DEPUTY SPEAKER: Shri Bansal, according to Rule 377, whatever you have given in writing, has to be approved by the Speaker and that approved text only can be read out and that will go on record. And the Government will definitely respond to your demand. There is no doubt about it.

(viii) **Need to ensure proper functioning of telephones in Faridabad and its adjoining towns**

[Translation]

SHRI AVTAR SINGH BHADANA: Mr. Deputy Speaker, Sir, telephone lines in Hodal